

ITEM NO.8

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6857/2023

(Arising out of impugned final judgment and order dated 18-10-2022 in CRLA No. 173/2022 passed by the High Court Of Delhi At New Delhi)

UMAR KHALID

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

IA No. 103150/2023 - EXEMPTION FROM FILING O.T.
IA No. 94339/2023 - EXEMPTION FROM FILING O.T.
IA No. 103149/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 24-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. N. Sai Vinod, AOR
Mr. Archit Krishna, Adv.

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Suryaprakash V.raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Mr. N. Visakamurthy, Adv.
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment due to personal reasons, hearing of the matter is adjourned by one week.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR